

ITEM NO.16 Court 9 (Video Conferencing) SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 27862/2020

(Arising out of impugned final judgment and order dated 06-12-2018 in SBCRA No. 892/2013 06-12-2018 in SBCRA No. 856/2006 06-12-2018 in SBCRA No. 675/2007 passed by the High Court Of Judicature For Rajasthan At Jaipur)

UNION OF INDIA Petitioner(s)

VERSUS

AJIJUR RAHMAN ETC.ETC. Respondent(s)

(FOR ADMISSION and I.R. and IA No.3366/2021-CONDONATION OF DELAY IN FILING and IA No.3369/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 01-02-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Ms. Sunita Rani, Adv.
Ms. Praveena Gautam, Adv.
Mr. B. V. Balaram Das, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Application for exemption from filing c/c o the impugned judgment is allowed.

IA No.3366/2021-CONDONATION OF DELAY IN FILING

We find that in a sensitive matter relating to narcotics the manner in which the present proceedings are sought to be prosecuted is atrocious. The Special Leave Petitions have been filed after a delay of 652 days. The explanation given is at page 474 onwards. The glaring gaps which are apparent are as under:

- a) The opinion of the SPP was given after six months to the Department on 16.05.2019.
- b) The draft SLP is stated to have been received by the NCB headquarters on 22.08.2019 and was forwarded to the concerned Department for corrections on 22.08.2020 after one year! Thus, the NCB headquarters sat on the file for one year.

We call for an explanation from the NCB headquarters as to how the aforesaid has transpired and what responsibility has been fixed on which officer for such negligence. We would also like to know what steps are being taken to streamline the process.

The affidavit will be filed under the signatures of the Director General, NCB. The affidavit be filed within four weeks.

List immediately after four weeks.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(ANITA RANI AHUJA)
ASSISTANT REGISTRAR